

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8135 of 2021

Mukesh Kumar Rana Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pran Pranay, Advocate

For the Opposite Party : Ms. Snehlika Bhagat, A.P.P.

3/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Bagodar P.S. Case No. 59 of 2020 corresponding to G. R. No. 860 of 2020.

The prayer for bail of the petitioner was earlier rejected twice in B.A. Nos. 6856 of 2020 and 588 of 2021.

It appears that one of the co-accused namely, Umesh Giri @ Umesh Das @ Umesh Pandey @ Das has been granted bail by this court in B. A. No. 2182 of 2021. The case of the petitioner is similarly situated to that of the co-accused who has been granted bail by this court as noted above. The petitioner is in custody since 30.04.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Giridih in connection with Bagodar P.S. Case No. 59 of 2020 corresponding to G. R. No. 860 of 2020.

(Rongon Mukhopadhyay, J)